

(ब) यदि हां, तो यह बैठक कब तक बुलाई जायेगी ?

रेल मंत्रालय तथा संसदीय कार्य विभाग में उप संज्ञा (श्री मल्लिकार्जुन) :

(क) आनन्दन समिति द्वारा की गई 89 सिफारिशों में से पूर्णतः स्वीकार कर ली गई। 46 सिफारिशों और आलोचनों के साथ स्वीकार की गई। 14 सिफारिशों विभिन्न रेलों पर कार्यान्वयन के विभिन्न चरणों में हैं। 24 सिफारिशों को स्वीकार नहीं किया गया और 5 सिफारिशों अबलोकनार्थमात्र थीं।

(ख) जी नहीं।

(ग) नेशनल फेडरेशन ऑफ रेलवे पोर्ट्स, वेन्डर्स एण्ड बेयरर्स से, आनन्दन समिति की सिफारिशों पर विचार-विमर्श करने के लिए बैठक किये जाने के लिये एक अनुरोध प्राप्त हुआ था लेकिन इस प्रकार की कोई बैठक आवश्यक नहीं समझी गयी।

(घ) प्रश्न नहीं उठता।

Siliguri Town Railway Level Crossing

4438. SHRI AMAR ROY PRADHAN: Will the Minister of RAILWAYS be pleased to state:

(a) whether there is any proposal under consideration to remove the Siliguri Town Railway Level Crossing (Ghoomty), North Frontier Railway which is in the heart of the city for the construction of a flyover bridge there for the easy movement of traffic and pedestrians etc.;

(b) if not, the reasons therefor; and

(c) if so, when the construction work of the flyover bridge would start and what is its estimated cost?

THE DEPUTY MINISTER IN THE MINISTRY OF RAILWAYS AND IN THE DEPARTMENT OF PAR-

LIAMENTARY AFFAIRS (SHRI MALLIKARJUN): (a) to (c). A proposal to construct a road over-bridge in replacement of existing level crossing near Siliguri, Northeast Frontier Railway is under the examination of the Railway in consultation with the State Government. The detailed designs, drawings and estimate have not so far been finalised and mutually accepted by the Railway and the State Government. It is not possible at this stage to say when the work will start and what will be its estimated cost.

Selling of adulterated confectionary by Parley Products Ltd.

4439. SHRI DHARAM DASS SHASTRI:

SHRI K. LAKKAPPA:

Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state:

(a) whether Parley Products Limited, Bombay have been fined Rs. 2 lakhs by a Bombay Court;

(b) whether it is due to the fact that their product confectionary has been found adulterated and is injurious if consumed by human beings; and

(c) if so, the action contemplated by Government in the matter?

THE MINISTER OF STATE IN THE MINISTRY OF HEALTH AND FAMILY WELFARE (SHRI NIHAR RANJAN LASKAR): (a) On 24th November, 1980, that the Metropolitan Magistrate, Delhi, convicted Messrs. Parley Products Private Ltd., Bombay under Section 7/16 of the P.F.A. Act; and sentenced to pay a fine of Rs. 2 lakhs only and not by a Bombay court.

(b) The Delhi Court found that the sample of hard boiled confectionery connected with the case was adulterated as per the certificate of Director, Central Food Laboratory dated 3rd April, 1974.